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भारत सरकार
GOVERNMENT OF INDIA
विधि, न्याय और कम्पनी कार्य मंत्रालय
MINISTRY OF LAW, JUSTICE & COMPANY AFFAIRS
कम्पनी कार्य विभाग
DEPARTMENT OF COMPANY AFFAIRS

पाँचवी मंजिल, 'ए' खण्ड, शास्त्री भवन
5TH FLOOR, 'A' WING, SHASTRI BHAWAN
डा. राजेन्द्र प्रसाद रोड, नई दिल्ली-110001
DR. RAJENDRA PRASAD ROAD, NEW DELHI-110001

दिनांक Dated. 27.12.1999

To

The Regional Director,
Department of Company Affairs,
Kanpur/Calcutta/Mumbai/Chennai.

Subject:- Absorption of Company Paid Staff of the O/O₅ Official Liquidator against Grade 'C' posts - Supreme Court's Judgement - regarding.

Sir,

I am directed to refer to this Department's letter of even number dated 1-10-1999 on the subject cited above and to issue further clarifications/suggestions to facilitate the implementation of Apex Court's Judgement dated 27-8-1999:-

i) As was done under the 1978 scheme, this time also the Company Paid Staff may be absorbed in a phased manner in Grade 'C' non-technical posts against 50% vacancies in DR Quota including the existing as well as the future vacancies, till the last eligible Company Paid Staff gets absorbed.

ii) The DOPT vide their D.O.No. AB.14017/3/98(RR) dated 2-11-1999 (copy enclosed) has allowed age relaxation to the extent necessary for the absorption of company paid staff in Government service. The SSC vide their D.O. letter No.2/8/99-P&P_1/Chmn/SSC/97/99 dated 10-12-1999 (copy enclosed) has also directed its Regional Directors to nominate representatives on Selection Committees formed by this Department for screening the company paid staff suitable to be absorbed in Government service.

iii) In so far as the educational qualification, experience etc. is concerned, the required educational qualifications, experience etc. possessed by the company paid staff concerned as on the date of their being considered/assessed by the screening committee should be taken into consideration to adjudge their suitability or otherwise for the post in question.

iv) As regards holding of shorthand/typing test for appointment against Gr. 'C' posts of Stenographers and LDCs, the Supreme Court's directions clearly envisage absorption of company paid staff on the lines of the 1978 scheme and in order to avoid

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any deviation in the matter you are advised to follow the same procedure as adopted earlier i.e. in 1978.

v) Gr. 'D' company paid staff who are qualified to hold Gr. 'C' posts may also be considered for absorption in Government service.

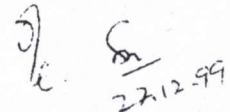
vi) The remaining 50% vacancies in DR quota (after earmarking 50% of such DR quota posts in Grade 'C' for absorption of Company Paid Staff) may be filled up through the normal channels as per Recruitment Rules.

Yours faithfully,



(D.P. SAINI)

Under Secretary to the Govt. of India


22.12.99